

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P. No.154 of 2021

Ram Janam Singh Petitioner

Versus

The State of Jharkhand & ors.Opposite party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. Navneet Toppo, Adv.

For the State : Mr. Amrit Raj Kisku, A.C. to S.C. VII

03/10.09.2021 Heard learned counsel for the parties through

V.C.

2. The instant civil miscellaneous application has been preferred by the petitioner for restoring the writ application to its original file.

3. Mr. Navneet, learned counsel for the petitioner submits that in view of the ground specifically stated in paragraph Nos. 5, 6 and 7 of the C.M.P, the instant civil miscellaneous application may be allowed and the original application may be restored to its original file.

4. Learned counsel for the respondent-State does not have any objection.

5. Having regard to the facts of the case and the averments made in the instant application, this C.M.P. No.154 of 2021 is hereby allowed and the original application being W.P.(S) No.3432 of 2009 is restored to its original file.

6. As a result the C.M.P stands allowed.

(Deepak Roshan, J.)